CHAPTER 9

Promoting Cross Border Trade in Digital Economy

Chapter-9

Promoting Cross Border Trade in Digital Economy

9.00 Policy

The given chapter elaborates on the procedures in relation to the Policy as notified under 'Cross Border E-Commerce from India' i.e., Chapter 9 of the Foreign Trade Policy.

9.01 Foreign Trade Policy Benefits/Schemes to e-Commerce Exporters

Suitable IT enablement shall be undertaken to ensure seamless delivery of Foreign Trade Policy Benefits/Schemes to e-Commerce Exporters.

9.02 E-COMMERCE EXPORT HUBs (ECEHs)

a) Creation of ECEH

- i. Application for creation/notification of an ECEH area shall be made to the DGFT.
- ii. The authority for approval for an ECEH vests with the DGFT. DGFT shall constitute a committee for evaluation of ECEH applications. The Committee shall have a member from the Department of Revenue besides any other members as required from time-to-time.
- iii. DGFT may specify export products or markets, which shall not be eligible for ECEH operations. The negative list of items that cannot be dealt within the ECEHs shall be notified separately.

b) Administration of ECEH

- i. The ECEH developer shall provide an annual statement of accounts as per instructions in this regard.
- ii. DGFT shall notify procedures for supervision and inspections at ECEHs. An independent evaluation and assessment mechanism may also be developed.